



## HIGH COURT LEGAL SERVICES COMMITTEE, JAMMU / SRINAGAR

### NOTICE

It is notified for all stake holders in general and litigants as well as Advocates in particular that the High Court Legal Services Committee is organising Pre-Lok Adalat session/sitting on March 7<sup>th</sup>, 2026 (Saturday) in view of 1<sup>st</sup> National Lok Adalat to be held on March 14<sup>th</sup>, 2026 (Saturday) in both the wings of the High Court of J&K and Ladakh, wherein, the following types of cases shall be taken up for amicable settlement and final disposal.

#### Pre-Litigation cases

1. Cheque cases under Negotiable Instruments act
2. Bank recovery cases
3. Labour dispute cases
4. Electricity and water bill disputes (excluding non-compoundable)
5. Other cases including Criminal-compoundable and Civil disputes.

#### Pending cases (reflected on National Judicial Data Grid)

1. Criminal compoundable cases;
2. Cheque cases under N.I. Act;
3. Bank recovery cases;
4. MACT;
5. Labour dispute cases;
6. Electricity and water bill disputes (excluding non-compoundable)
7. Matrimonial disputes;
8. Land Acquisition cases;
9. Service matters relating to pay and allowances as well as retirement benefits;
10. Civil cases involving disputes of rent, easement rights, specific performance of contracts and injunction suit;
11. Revenue suits.

Any person interested in amicable settlement of his/her case/dispute through Lok Adalat, may approach the front office, High Court Legal Services Committee, Jammu/Srinagar with the details of his/her case (title, cases number and date of hearing) for getting the same listing before the Lok Adalat.

By Order

(Sunil Kumar)

Secretary

High Court Legal Services Committee

Jammu/Srinagar.

No.: HCLSC/Jmu/2026/1566-1572

Dated: 02-03-2026

Copy for information forwarded to the:-

1. Worthy Principal Secretary to Hon'ble the Chief Justice, Patron-in-Chief, Legal Services Authority, U.Ts of J & K and Ladakh, Jammu for kind information of His Lordship.
2. Secretary to Hon'ble Chairperson, High Court Legal Services Committee, Jammu/Srinagar for kind information of Her Lordship.
3. Worthy Registrar General, High Court of J & K and Ladakh, Jammu/Srinagar.
4. Worthy Member Secretary, Legal Services Authority, UT of J & K, Jammu/Srinagar.
5. Worthy Registrar Judicial, High Court of J & K and Ladakh, Jammu/Srinagar for submission of case files before the concerned benches.
6. Worthy Registrar IT, High Court of J & K and Ladakh, Jammu with the request to upload the notification on the official website.
7. Office file.